

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY**  
**NAGPUR BENCH, NAGPUR.**

**WRIT PETITION NO. OF 2020**  
*(Subhash Sitaram Theng vrs. State of Mah and ors)*

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Office Notes, Office Memoranda of Coram,  
appearances, Court's orders of directions  
and Registrar's Orders.

Court's or Judge's orders.

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*Shri Rugved Dhore, Advocate for the petitioner*  
*Shri A.Madiwale, Asstt. Govt.Pleader for Respondent Nos. 1*  
*and 2*

**CORAM: N.W.SAMBRE, J.**  
**DATE: 23<sup>th</sup> APRIL, 2020**

Heard Shri Dhore, learned counsel  
for the petitioner.

Issue notice to the respondents.

Shri Madiwale, the learned Assistant  
Government Pleader waives service of notice  
for respondent Nos. 1 and 2.

Notice to respondent Nos. 3 and 4 is  
made returnable on **29<sup>th</sup> June, 2020.**

In the meantime the respondent  
No.2 so also the Deputy Director of Education,  
Buldhana, is directed to decide the  
representation of the petitioner in the matter  
of correction of his date of birth, preferably by  
returnable date. If not, may seek further  
extension in the matter in view of existing

social condition.

Till then the parties are directed to  
maintain status quo.

**JUDGE**

Rvjalit